

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 90 OF 2018 &
IA NO. 364 OF 2018

Dated: 23rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. S. Venkatesh
Ms. Nishtha Kumar
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Divyanshu Bhatt for R-2

Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza
Ms. Malavika Prasad
Mr. Anoushka Singh for R-3

ORDER

Learned counsel, Ms. Nishtha Kumar, appearing for the Appellant submitted that Mr. Ajay Sharma, learned counsel represented for the Appellant has been appointed as a Member before Custom, Excise and Service Tax Appellate Tribunal (CESTAT). Therefore, learned counsel Nishtha Kumar, appearing for the Appellant seeks permission to file Vakalatnama in the course of the day.

Learned counsel appearing for the Respondent No.2 submitted that he has already filed the reply. The learned counsel for Respondent No.3 seeks one more week's time in compliance of the order dated 8.5.2018.

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for Respondent Nos.2 & 3 as stated above, are placed on record.

Learned counsel appearing for the Appellant is permitted to file her Vakalatnama in the course of the day.

Learned counsel for Respondent No.3 is permitted to file the reply along with the application on or before 30.7.2018 after serving copy on the other side. Rejoinder, if any, may be filed on or before 14.08.2018 after serving copy on the other side.

Registry is directed to notify the name of the Counsel for the Appellant after filing Vakalatnama hereinafter.

List the matter on 16.08.2018, as agreed by learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
pr/vt

(Justice N. K. Patil)
Judicial Member